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K. Shanmugaiah Vs The Deputy Superintendent of Police, The Inspector of Police and The Sub Inspector of Police, Chinnakovilankulam Police Station

Writ Petition (MD) No. 1521 of 2010 and M.P. (MD) No. 1 of 2010

Court: Madras High Court (Madurai Bench)

Date of Decision: Nov. 22, 2010

Citation: (2010) 11 MAD CK 0278

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: M. Kannan, for the Appellant; R. Manoharan, Gov. Advocate, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. M. Kannan, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Manoharan, the

learned Government Advocate appearing on behalf of the Respondents.

2. The learned Government Advocate appearing on behalf of the Respondents had submitted that since, the Masi Podappu Festival had already

been conducted; the writ petition has become in fructuous. The learned Counsel appearing on behalf of the Petitioner had not refuted the said

submission made by the learned Government Advocate appearing on behalf of the Respondents.

3. In view of the said submission made by the learned Government Advocate appearing for the Respondents, this writ petition is dismissed as in

fructuous. No costs. Consequently, connected miscellaneous petition is closed.